



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No. 2200/2015

Page | 1

New Delhi, this the 22nd day of January, 2020

**Hon'ble Mr. S. N. Terdal, Member (J)
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Naveen Verma, aged 28 years,
Son of Sh. Rajinder Singh,
R/o F-220, Sudershan Park,
New Delhi.

Candidate for the post of Motor Vehicle Inspector.

...Applicant

(By Advocate: None)

Versus

1. Govt. of NCT of Delhi,
Through the Chief Secretary,
5th Floor, Delhi Sachivalaya, New Delhi.
2. Delhi Subordinate Services Selection Board,
Through of NCT of Delhi, F-18, Kakardooma,
Institutional Area, Delhi – 110092.
3. Transport Department,
Through its Commissioner,
(GNCT of Delhi),
5/9, Under Hill Road,
Rajpur Road, Delhi.

...Respondents

(By Advocate: Ms. Sangita Rai)

O R D E R (ORAL)**S. N. Terdal, Member (J):-**

We heard Ms. Sangita Rai, learned counsel for the respondents.

Page | 2

2. None was present on behalf of the applicant on first call. Even at 02:30 PM, none was present for the applicant. On 12.12.2019 also, there was no representation for the applicant.

3. The relief claimed by the applicant is to quash and set aside the condition regarding 05 years work experience in automobile in the recruitment advertisement, which cannot be granted.

4. In view of the facts and circumstances, the OA is dismissed. Pending MAs, if any, shall stand disposed of. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(S.N. Terdal)
Member (J)

/ankit/